N O T I C E

(PARTIAL MODIFICATION)

In Partial modification to the Judicial Assignment at the Principal Seat at Bombay, which has come into effect from 06.06.2022 (Partially modified w.e.f. 10.06.2022, 13.06.2022 and 14.06.2022, 20.06.2022, 27.06.2022, 18.07.2022, 19.07.2022, 25.07.2022), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday, 22nd August 2022 :**

Sr. No	Sitting	Assignment	Assignment
		APPELLATE SIDE	**ORIGINAL SIDE**
1	The Hon'ble Shri. Justice **SANDEEP K. SHINDE** **(Court Room No. 31)**	For Admission, hearing, order matters and applications therein : (A) Civil Writ Petitions and Civil Revision Applications against the order of Civil Courts (except Rent Act). (B) Civil Contempt References from District Judiciary. (C) Civil Miscellaneous Applications (D) Civil Work not assigned to other Courts.	For Admission, hearing, order matters and applications therein : (A) Writ Petitions not assigned to other Courts up to the year 2015.

NOTE

In the event of non-availability of Court as also in the event of Court passing an order for not placing the matter :

i) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Smt. Justice Anuja Prabhudessai** is allowed before the Single Bench presided over by the **Hon'ble Shri. Justice Sandeep K. Shinde** and vice versa.

ii) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri. Justice S. M. Modak** is allowed before the Single Bench presided over by the **Hon'ble Smt. Justice Anuja Prabhudessai**.

Dated this the 18th day of August 2022

By Order

Sd/-
(S. B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.